

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 56 OF 2006

RAMESH VITHAL PATIL

Appellant (s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent(s)

(With office report)

Date: 11/03/2014 This Appeal was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Appellant(s) Mr. P. Vishwanath Shetty, Adv.
Mr. Shankar Divate, Adv.

For Respondent(s) Mr. K. Parameshwar, Adv.
Mr. V.N. Raghupathy, Adv.

UPON hearing counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

[Gulshan Kumar Arora]
Court Master

[Indu Pokhriyal]
Court Master

List of Books

1. Indian Evidence Act.
2. (2003) 1 SCC 217
3. (2013) 7 SCC 108 (paras 23 & 24)
4. (2010) 10 SCC 353 (paras 26 & 27)
5. (2012) 11 SCC 347
6. (2013) 8 SCC 60 (paras 21 & 22)
7. (2007) 4 SCC 415 (para 34)